

**FIR No. 309/2019**  
**PS: Crime Branch**  
**State Vs. Ravinder Singh @ Ravi**  
**U/s 15/25/29 NDPS Act**

20.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Vinod Charan, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.


This is an application under Section 439 CrPC for grant of interim bail on behalf of the accused-applicant Ravinder Singh @ Ravi in case FIR No. 309/2019 on the ground of illness of his wife.

Report is filed by the IO to the effect that on 21-07-2020 wife of the accused namely Dhoni was admitted at Smt Vijay Raje Scindia District Hospital, Neemuch, MP in emergency ward with diagnosis of Enteric on and off fever and after stable condition she was discharged from hospital on 28.07.2020. That on 13.08.2020 wife of the accused was again admitted in the same hospital and she is still admitted in hospital and getting treatment. That medical documents were found genuine. The family status has also been verified, the accused-applicant is the only son of his parents, has a four month old son and his old aged mother herself is struggling with several health problems.

*Neelakrishna*

In such facts and circumstances as accused-applicant is the only son and the parents of accused-applicant are reported to be of advanced age and suffering from ailments and it has been verified that wife of the accused-applicant is hospitalized in District Hospital, Neemuch, MP, accused-applicant Ravinder Singh is granted interim bail of 10 days, for the purposes of treatment of his wife, upon furnishing personal bond in the sum of Rs.50,000/- with two sureties in the like amount to the satisfaction of the Court/Duty MM and subject to the condition that accused-applicant shall mention the mobile phone number to be used by him on the bonds and furnish the same to the IO, and shall ensure that the mobile phone number remains throughout on switched on mode with location activated and shared with the IO and after seven days shall get his presence marked at the local police station and telephonically shall confirm his location with the IO once in two days. The sureties shall also mention their mobile phone numbers and shall not change their mobile phone numbers or addresses without prior intimation to the IO.

Application stands disposed of.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
20.08.2020